ORISSA ORIDINANCE No. 1 OF 1975

THE ORISSA MOTOR VEHICLES TAXATION LAWS (AMENDMENT) ORDINANCE, 1975

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[*Promulgated by the Governor on the 11th February 1975, published in an extraordinary issue of the* Orissa Gazette, *dated the 11th February 1975*]

AN

ORDINANCE

TO AMEND THE BIHAR AND ORISSA MOTOR VEHICLES TAXATION ACT 1930 AND THE MADRAS MOTOR VEHICLES TAXATION ACT, 1931 IN THEIR APPLICATION TO THE STATE OF ORISSA

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Bihar and Orissa Motor Vehicles Taxation Act, 1930 and the Madras Motor Vehicles Taxation Act, 1931 in their application to the State of Orissa in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-sixth Year of the Republic of India :—

Sh title and commencement.

1. (1) This Ordinance may be called the Orissa Motor Vehicles Taxation Laws (Amendment) Ordinance, 1975.

(2) It shall come into force at once.

Amendment of Bihar and Orissa Act 2 of 1930.

2. In section 2 of the Bihar and Orissa Motor Vehicles Taxation Act, 1930, for clause (*c*), the following clause shall be and shall be deemed always to have been substituted, namely :— Bihar and Orissa Act 2 of 1930.

"(*c*) notwithstanding anything in any judgment or order of any Court, "motor vehicle" means any mechanically propelled vehicle adapted for use upon roads, whether the power of propulsion is transmitted thereto from an external or internal source and includes a chassis to which a body has not been attached and a trailer; but does not include a vehicle running upon fixed rails or a vehicle of special type adapted for use only in a factory or in any other enclosed premises;".

Amendment of Madras Act 3 of 1931.

3. In section 2 of the Madras Motor Vehicles Taxation Act, 1931, for clause (*iii*), the following clause shall be and shall be deemed always to have been substituted, namely :— Madras Act 3 of 1931.

"(*iii*) notwithstanding anything in any judgment or order of any Court, "motor vehicle" means any mechanically propelled vehicle adapted for use upon roads, whether the power of propulsion is transmitted thereto from an external or internal source and includes a chassis to which a body has not been attached and a trailer; but does

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not include a vehicle running upon fixed rails or a vehicle of a special type adapted for use only in a factory or in any other enclosed premises; ".

AKBAR ALI KHAN

Dated the 11th February 1975 GOVERNOR OF ORISSA